

THE HIGH COURT OF MEGHALAYA
SHILLONG

NOTIFICATION

Dated Shillong, the 8th May, 2019

No. HCM.II/184/2015Estt/154 As resolved by the Full Court Meeting held on the 3rd May, 2019, the following Officers are hereby posted/assigned additional duties, as under:-

East Khasi Hills District

Sl. no.	Name	Present Posting	Additional duty assigned
1.	Smti.I. Lyngkhoi, Grade III	Judicial Magistrate First Class, Sohra Sub-Division	To function as JMFC at Shillong Headquarters (roster for assignment of cases for sitting and holding of Court to be formulated by the DSJ and CJM, Shillong for both Shillong headquarter and Sohra).

West Khasi Hills District

Sl. no.	Name	Present Posting	Additional duty assigned
1.	Smti.R.D.K. Sangma, Grade III	Judicial Magistrate First Class, Mairang Sub-Division	To hold Court at Shillong headquarters for three days a week for disposal of cases as may be assigned to her by the CJM, Shillong. For meeting any emergent situation for those three days, an internal arrangement be made by the DSJ and CJM Nongstoin so as to authorize the JMFC Nongstoin to take care of the same.

West Garo Hills District

Sl.no.	Name	Present Posting	Now Posted as	Vice/Vacant
1.	Smti.Natalie I. Dkhar, Grade III	Judicial Magistrate First Class, Tura	Judicial Magistrate First Class, Dadengre Sub-Division	Shri Jeremy A. Marak, is posted as JMFC Tura and shall also function as Principal Magistrate (JJB).

Further, it is hereby directed that the Judicial Officers under transfer shall pronounce the judgments/orders in the cases in which he/she had reserved before relinquishing the charge of the Court in terms of the posting orders.

In respect of Judicial Magistrates First Class performing additional duties, i.e. Smti. I. Lyngkhoi and Smti. R.D.K. Sangma, salary will be drawn from their original place of posting.

By Order,


REGISTRAR GENERAL

Memo. No. HCM.II/184/2015-Estt/154-A

Dated Shillong, the 8th May, 2019

Copy to:-

1. The Joint Registrar-cum-Secretary to Hon'ble Chief Justice, High Court of Meghalaya.
2. The Secretary to the Govt. of Meghalaya, Law Department, Shillong with a request to issue the related notifications affecting the functioning of the District Courts as per relevant Acts, Rules and Regulations, etc.
3. The Accountant General (A & E), Meghalaya, Shillong.
4. The Treasury Officer, Shillong/Nongstoin/Tura.
5. The District & Sessions Judge, Shillong/Nongstoin/Tura for kind information & necessary action.
6. The Chief Judicial Magistrate, Shillong/Nongstoin for kind information & necessary action.
7. Smti. Natalie I. Dkhar, JMFC, Tura for kind information and necessary action.
8. Shri Jeremy A. Marak, JMFC, Tura for kind information and necessary action.
9. Smti. I. Lyngkhoi, JMFC, Sohra Sub-Division, for kind information and necessary action
10. Smti. R.D.K. Sangma, JMFC, Mairang Sub-Division for kind information and necessary action.
- ✓ 11. The System Analyst, High Court of Meghalaya, Shillong, to upload the notification in the official website.
12. Office file.


REGISTRAR GENERAL

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9.5.19.